

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 330

New IA3500/2024, New IA3508/2024, IA-2276/2024, IA-1198/2024, IA-2157/2021, IA-732/2021, IA-1544/2024, IA-2670/2023, IA-2763/2023, IA-2198/2024, IA - 707/2024, IA-1817/2023

In

(IB)-1083(PB)/2018

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd. Petitioner/Applicant
Vs.
Adel Landmarks Ltd. Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 11.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Denson Joseph, Ms. Shreya Elizabeth Denson
Adv.
For the RP : Mr. Sanjay Bhatt, Ms. Apporva Adv.

ORDER

Due to paucity of time, the matter is adjourned to **30.07.2024.**

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik